

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Order: 17.8.95.

P.P. No.83/94 (O.A. No.34/91)

1. Union of India through General Manager, Western Railway, Churchgate, Bombay.
2. Dy.Chief Engineer (Constructions), W.Rly., Ajmer.
3. PWI (C), Railway Station, Ajmer, Opp. 'B' Cabin.

... PETITIONERS.

VERSUS

Madan Lal s/o Shri Panchu Ram, r/o care of Himat Singh Cycle Store, Nagra, Ajmer.

... NON-PETITIONER.

CORAM :

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Petitioners ... Mr. Manish Bhandari

For the Non-Petitioner ... NONE

O D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

This is a Review Petition under Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987, seeking recall of the order passed in OA 34/91 on 18.7.94.

2. We have heard the learned counsel for the petitioners. None present for the non-petitioner.

3. The facts of the case are that the non-petitioner, Shri Madan Lal, (applicant in OA No.34/91) had preferred an application challenging his reversion order dated 17.1.90. Notice of the aforesaid OA was issued to the petitioners (respondents in the OA) in the month of November, 1992. The date mentioned in the notice, on which the case was fixed, was 19.1.93. On receipt of the notice of the OA, the petitioners (respondents in the OA) contacted their Advocate, Shri D.M. Lodha, at Jodhpur. A perusal of the notice, issued by the Tribunal, reveals that the same was issued from Jodhpur since heading of the notice was, "Central Administrative Tribunal, Jodhpur Bench, Jodhpur, 69, Polo-Ist, Faota, Jodhpur-342006". This notice of course bears a seal of the Jaipur Bench of the Tribunal but there is no indication in the notice that the respondents had to appear before the Jaipur Bench

of the Tribunal on the date fixed. There is force in the contention of the petitioners (respondents in the OA) that in such circumstances they could neither appoint an Advocate at Jaipur nor could file reply in the matter before the bench at Jaipur. There has been an error apparent on the face of record justifying a review of the impugned order. The impugned order in the aforesaid OA is hereby recalled. The OA be listed for direction on 17.10.954. Let a copy of this order be sent to the respondents (applicants in the OA).)

4. The Review Petition is allowed accordingly.

(O.P. SHARMA)

MEMBER (A)

Gopala Krishna  
(GOPAL KRISHNA)

VICE CHAIRMAN

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